(8) A copy of the Annual Report of the Khadi and Village Industries Commussion, Bombay for the year 1965-66 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.

## 12.42 hrs.

## MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rayya Sabha, I am directed to return herewith the Appropriation (Vote Account) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Fait.
- (iii) In accordance with the provisions of sub-rule (8) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabh+, I am directed to return herewith the Appropriation (Railways).

Vote on Account Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

- (iv) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March; 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bul.
- (v) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gos. Daman and Diu Appropriation (Vote on Account) Bill, 1967, which was passed by the Lok Sahha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said
- (vi) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gos, Daman and Diu Appropriation Hill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th

[Secretary]

March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Babha in regard to the said Bill.

श्री मधु लिमवें: व्यवस्था का प्रश्न दी विषयों के बीच में उठाया जा सकता है। साथ हमारी तरफ वेखेंगे या नहीं। यह नियम लिखा हसा है...

Mr. Speaker: Order, order. He can come and convince mo. After I have disallowed something in the chamber, I cannot allow it to be raised here.

सी मनु लिनये: भाप 376 देख सीजिये।

Mr. Speaker: I am not prepared to accept, whatever the rules may say. Definitely a thing which has been disallowed by me cannot be taken up here when hon. Members can go on shouting. E'en then I am p cp. red to discuss it with them separately. But I cannot waste the time of the whole House on that I am not preparer to do that

## 12.45 hrs.

## BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications 'Dr. Ram Subhas Singh); Sir, with your permission, I rise to announce that Government Business during the week commencing 3rd April, 1967, will consist of:—

- Further discussion of the Motion of Thanks on the President's Address.
- (2) Consideration and bassing of the following Bills:-\_
  - (a) The Representation of the People (Amendment) Bill, 1967.
  - (b) The Land Acquisition (Amendment and Validation) Bill, 1967.

(c) The Mineral Products (Additional Duties of Excuse and Customs) Amendments Bill, 1967.

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- (d) The Essential Commodities (Amendment) Bill, 1967.
- (e) The Finance Bill, 1967.
- (f) The Constitution (Twenty-first Amendment) Bill, 1967, as passed by Raiga Sabba

I am deleting item No. 8 from the copy which I have already supplied, as already intimated to the Secretariat. We wanted to take up one No Day-ye'-named Motion but that is covered by item (d), the Essential Commodities Bill. Therefore, that is not taken up.

भी घटल बिहारी बाजपेबी (बलरामपुर): जो माननीय मती जो ने विषय बताये हैं क्या वे मब विषय निश्चित घ्रविध में समाप्त हो जायेगे या लोक सभा की बैठक धागे बढ़ाने का विचार हो रहा है?

बा॰ राम सुभग सिंह. इरादा यह है कि निश्चित समय के अन्दर सारे विषय समाप्त कर निये जाये भीर लोक सभा का अधिवेशन सात अप्रैल को पहले की सूचना के अनुसार समाप्त किया जाये।

Shri Surendranath Dwivedy (Ken drapara). Sir, you will remember that when the statement regarding the non-proliferation of nuclear weapons was made here there was a general desire that the matter should be discussed. I have given a notice of a No-Day-Yet-named-Motion on this very subject. May I request that it may be taken up?

Dr. Ram Subbag Singh: We are prepared to take up at least one No-Day-Yet-Named Motion. But it all depends upon the time If hon. Members are prepared to sit extra hours, we can take up more such motions.

बा० राज मनोहर लोहिया (कजीज) : मैं भ्रापका भ्यान 376 नियम की भ्रोर दिलाना बाहता हूं । इस नियम के श्रन्तर्यंस श्राप्त